

ment) Rules, 1991 published in Notification No. S. O. 282(E) in Gazette of India dated the 24th April, 1991.

- (iv) The Export of Cumin Seeds (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No S. O. 283(E) in Gazette of India dated the 24th April, 1991.
- (v) The Export of Curry Powder (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No. S. O. 284(E) in Gazette of India dated the 24th April, 1991.
- (vi) The Export of Fennel, Fenugreek and Celery Seeds (Inspection) (Amendment) Rules, 1991 published in Notification No. S. O. 285(E) in Gazette of India dated the 24th April, 1991.
- (vii) The Export (Quality Control and Inspection) (Second Amendment) Rules, 1991 published in Notification No. S. O. 538 Gazette of India dated the 23rd February, 1991.
- (viii) S. O. 672 published in Gazette of India dated the 9th March, 1991 making certain amendments to the Rules specified in the Annexure annexed to the Notification.
- (ix) S. O. 673 published in Gazette of India dated the 9th March, 1991 making certain amendments to the Rules specified in the Annexure annexed to the Notification.

[Placed in Library. See No. LT 252/91]

(2) A copy of the Notification No. S. O. 137(E) (Hindi and English versions) published in Gazette of India dated the 27th February, 1991 directing that sub-section d of section 6 of the Export (Quality Control and Inspection) Act, 1963 shall not apply from the 27th February, 1991 for export of commodities under section 6 of the act under sub-section (3) of section 16A of the said Act.

[Placed in Library. See No. LT 253/91]

12.52 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Consumer Protection (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 1st August, 1991.”

CONSUMER PROTECTION (AMENDMENT) BILL

As passed by Rajya Sabha

[English]

SECRETARY-GENERAL Sir, I lay on the Table the Consumer Protection (Amendment) Bill, 1991, as passed by Rajya Sabha.

12.52½ hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I also lay on the Table the following two Bills passed by the House of Parliament during the current session and assented to by the President since a report was last made to the House on 12th July, 1991 :—

- (1) The appropriation (Railways) No. 3 Bill, 1991.
- (2) The Appropriation (Vote on Account) No. 2 Bill, 1991.

MR. CHAIRMAN : Before we take up submissions, I shall allow the Minister of Home Affairs to withdraw the Bills.

12.53 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, I beg to

move for leave to withdraw the Bill further to amend the Code of Criminal Procedure, 1973.

MR. CHAIRMAN : The question is :

"That leave be granted to withdraw the Bill further to amend the Code of Criminal Procedure, 1973."

THE MOTION WAS ADOPTED.

SHRI S. B. CHAVAN : I withdraw the Bill.

12.53½ hrs.

[English]

TERRORIST AND DISRUPTIVE
 ACTIVITIES (PREVENTION) (AMENDMENT) BILL

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, I beg to move for leave to withdraw the Bill further to amend the Terrorist and Disruptive Activities (Prevention) Act, 1987.

MR. CHAIRMAN : The question is :

"That leave be granted to withdraw the Bill further to amend the Terrorist and Disruptive Activities (Prevention) Act, 1987.

The motion was adopted.

SHRI S. B. CHAVAN : I withdraw the Bill.

12.54 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMEN-
 TARY AFFAIRS (SHRI GHULAM NABI
 AZAD): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, 5th August, 1991, will consist of :

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion on the Resolution seeking disapproval of the Consumer Protec-

tion (Amendment) Ordinance, 1991 Land consideration and passing of the Consumer Protection (Amendment) Bill, 1991, as passed by Rajya Sabha.

3. Discussion on the Resolution seeking disapproval of the Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991 and consideration and passing of the Constitution (Scheduled Tribes) Orders (Amendment) Bill, 1991, as passed by Rajya Sabha.

4. Discussion & Voting on the Demands for Grants under the control of the Ministry of :

- (i) Industry
- (ii) Agriculture
- (iii) Food
- (iv) Rural Development
- (v) Commerce

To be
 discussed
 together

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Sir, I request that the following item may be included in the next week's agenda :—

1. Beawar is an important industrial town of Rajasthan. It is the biggest market of wool in northern India. Two-three cloth mills are also there. Therefore, a stoppage for the superfast (Ashram) Express running between Delhi and Ahmedabad should be provided at Beawar station.
2. Nasirabad is one of the famous cantonments of our country. Every day, thousands of jawans come and go from here. Therefore, it is very necessary to provide a stoppage for the Pink City Express (Gharib Nawaz Link Express between Delhi and Udaipur) here. Similarly, a two minute stoppage for this train should also be provided at Kishangarh station.